

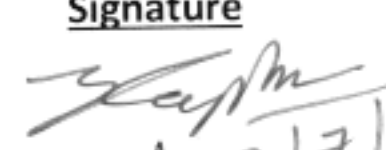
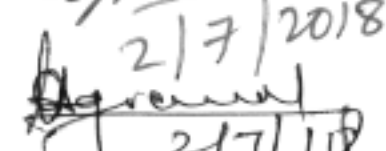
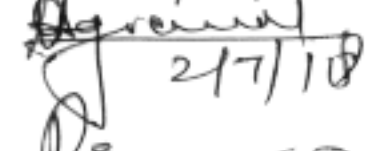

**National Company Law Tribunal
Allahabad Bench**

CP No.(IB) 64/ALD/2017 / CA 149/2018

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.07.2018

NAME OF THE COMPANY: Varanasi Auto Sales

SECTION OF THE COMPANIES ACT/I & B CODE: 10 of I & B Code of 2016

Sl. NO.	Name	Designation	Representation	Signature
1.	YOGESH GUPTA	RP		
2.	Krishna Agrawal	Adv.	TMEL/TMEL	 2/7/2018
3	RAKESH	Adv.	Corporate Adv.	 2/7/18
4	IN CP NO. (IB) 64/ALD/2017, CA NO. 149/2018			 2/7/18

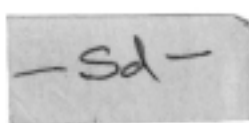
Parties are represented by their respective counsels. CA NO. 149/2018 has been filed in connection with the CP NO.(IB) 64/ALD/2018 seeking the rejection of the appointment of Sh. Yogesh Gupta as Resolution Professional. This application has been moved on behalf of Mr. Amit Gupta, suspended Director of Varanasi Auto Sales Ltd. which is the Corporate Debtor in this case. CIRP under Section 10 has been initiated by the Corporate Applicant which has been admitted and after that IRP was appointed. Committee of Creditors with 100% vote share has recommended the name of Yogesh Gupta for being appointed as Resolution Professional and on the basis of recommendation of the Committee of Creditors Mr. Yogesh Gupta has been appointed as Resolution Professional. Sh. Amit Gupta has no locus to file any application as Board of Company is suspended on initiation of CIRP and he has not been authorised by Resolution Professional to file the application. CA 149/2018 is not maintainable, hence is rejected. RP is directed to initiate proceedings in the case.

Resolution Professional has filed the Progress Report dated 22nd June, 2018 seeking certain directions against the Corporate Debtor viz to furnish the books of account and other statutory record and registers required to be maintained under various applicable Statutes.

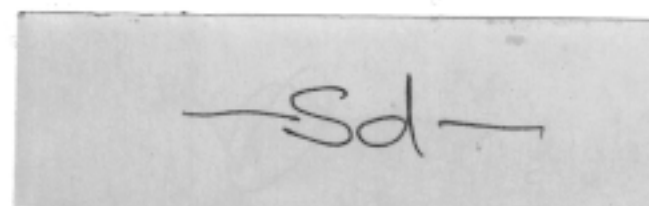
In view of the report of the Resolution Professional, Corporate Debtor is directed to furnish books of account and other statutory records and register has required to be maintained under the various applicable Statutes. Corporate Debtor is further directed to fully cooperate with the Resolution Professional in completing the CIRP process. Progress Report may be submitted within 15 days.

List the matter on 30th July 2018, for admission.

Dated: 02.07.2018



**SAROJ RAJWARE,
MEMBER (T)**



**V.P. SINGH,
MEMBER (J)**